

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:4740  
ANSWERED ON:18.12.2009  
EXPANSION OF POWER PROJECTS IN TAMIL NADU  
Kumar Shri P.

**Will the Minister of POWER be pleased to state:**

- (a) whether the Government has sanctioned expansion of power projects in Tamil Nadu;
- (b) if so, the details of the power projects included in the expansion programme;
- (c) whether any financial assistance is being provided by the Union Government for the said purpose; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) & (b): The Electricity Act, 2003 has put in place a highly liberal framework for power generation projects. There is no requirement of licensing for power generation projects. The requirement of techno economic clearance of CEA for thermal generation projects is no longer there. However, any generating company intending to set up a hydro generation station shall prepare and submit to the Authority for its concurrence a scheme estimated to involve capital expenditure exceeding such sum, as may be fixed by the Central Government, from time to time, by notification. Central Electricity Authority has not accorded concurrence to any hydro project in Tamil Nadu since enactment of Electricity Act, 2003.

(c): The Union Government does not sanction or provide financial assistance for expansion or setting up of power projects.

(d): Does not arise.